

interruptions) Not necessarily. But if a no-confidence motion is passed, then the Government is bound to resign. But you said that I started the motion with the word "failure". I do not know what is the difference when the word 'failure' occurs at the beginning and when the word 'failure' occurs at the end. I think it does not make any difference. It was also a censure motion, but because of that, you did not allow it. This distinction, I submit, cannot be valid and if you proceed on that basis, I submit that it will be a bad precedent.

MR. SPEAKER: I do not think you have added to my knowledge. I do not deny it, that an Adjournment Motion is also a censure motion. But it should be in the proper shape, and then the matter is discussed and then the Minister gives a reply.

SHRI S. M. BANERJEE. The rules speak only of Adjournment Motion or no-confidence motion; not of any censure motion.

MR. SPEAKER: Then I will not accept any censure motion. If it is a censure motion you must start it as an Adjournment Motion

12.07 hrs.

RE. QUESTION OF PRIVILEGE

NON-CIRCULATION OF ANSWERS TO TWO QUESTIONS TO PRESS CORRESPONDENTS

MR. SPEAKER: Mr. Madhu Limaye, I had sent your privilege motion to the Minister, and he wants to make a statement.

श्री मधु लिमये (बांका) : मंत्री महोदय पहले बयान कैसे करेंगे ; आप मुझे अपना विशेषाधिकार सबाल फामुलेंट करने दीजिए और फिर उस का जवाब मुनिये। उस के बाद आप अपना निर्णय दीजिए। सदन के मामले सब बातें आनी चाहिए।

अध्यक्ष महोदय : क्या आप ने उस दिन सब बातें कह नहीं दी थी ?

श्री मधु लिमये उम के बाद बहुत सी बटनाये हों गई है। सभी बाने कहा आसी ? अब जो स्थिति है, मुझे उस को सदन के सामने रखने दीजिए। मंत्री महोदय जवाब दे। बाद में आप को जो निर्णय देना है, वह दीजिए।

श्री भागवत झा झाबाब (भागनपुर) .
अध्यक्ष महोदय, यह एजेन्डा पर नहीं है।

श्री मधु लिमये क्या प्रिविलेज मोशन एजेन्डा पर होता है ?

SHRI BHAGWAT JHA AZAD: Do they want to scuttle the whole Plan discussion, for which we have extended this session? Why should they do it like that? What is this? We want the Plan discussion; not all these things all these hours

MR. SPEAKER. Mr. Azad, he sent it to me in the shape of a privilege motion, but I did not consent to it. I sent it for the Minister's reply. And even now what he wants to say will not be treated as a matter of privilege, but he will say something and the Minister will reply to that, and then, after that, I will consider what shape it takes.

संभार माहबान बैठ जायें। इस सेशन के सिर्फ दो दिन रहते हैं। जिस तरह हम जेल में सोचते थे कि रिहाई में एक हफ्ता रह गया है, दो हफ्ते रह गये हैं, उसी तरह अब मेरी रिहाई में दो दिन और रह गये हैं।

Then we will be on parole for about two months, not holiday, but parole.

श्री मधु लिमये अध्यक्ष महोदय, इस विषय पर ..

SHRI VASANT SATHE (Akola):
On a point of order, in regard to this privilege question.

MR. SPEAKER: There is no question of privilege. Do not interrupt now. Please sit down. He is going to say something and the Minister is going to reply.

SHRI VASANT SATHE: My point of order is under rule 225.

MR. SPEAKER: But on what matter?

SHRI VASANT SATHE: When Mr. Limaye began he said that he wanted to make a statement to take your consent regarding the matter of privilege.

SHRI MADHU LIMAYE: I did not say that at all.

MR. SPEAKER: I have not given my consent.

SHRI VASANT SATHE: The point I am trying....

MR. SPEAKER: Why are you forcing yourself like this?

श्री मधु लिमये : अध्यक्ष महोदय, यह इन लोगों को हुआ क्या है? ... (अवधान)....

SHRI VASANT SATHE: That is precisely what I am trying to bring to your notice under rule 222.

MR. SPEAKER: Rule 222 does not apply; I am not treating it like that.

SHRI VASANT SATHE: Under which rule are you allowing him to speak? Let us understand it.

MR. SPEAKER: He wants to put a question to the Minister about a certain matter and the Minister will reply to it.

SHRI VASANT SATHE: Under what rule?

श्री मधु लिमये : अध्यक्ष महोदय, मैं इन का जवाब दूँ अगर आप की अनुमति हो ?

आप की अनुमति हो तो मैं प्रश्न क्या होती है यह बताऊँ? (अवधान).... आप की अनुमति हो तो, इन की अनुमति से तो मैं नहीं बोल सकता हूँ।

SHRI BHAGWAT JHA AZAD: You have said that you want him to put a question to the Minister and a reply would come from the Minister. Under what rule? Why should he be allowed to put that question now? किस रूल के अन्दर आप यह कह रहे हैं? प्रिविलेज के बारे में आप को अधिकार है। लेकिन आप ने स्वयं कहा प्रिविलेज वाला प्रश्न आप ने मंत्री को भेजा है। मंत्री की रिप्लाई के बाद वह तय होगा कि वह उठना है या नहीं उठना है। फिर उन को यह क्यों कहने का मौका देने है?

श्री मधु लिमये : अध्यक्ष महोदय, नॉटिस मिलने के बाद इस में सदन की मानहानि का प्रश्न उठना है या नहीं इस का निर्णय प्रायः सदस्य को और मंत्री को सुनने के बाद करते हैं। जब प्रायः का निर्णय हो जाता है कि हाँ, इस में सदन की मानहानि का प्रश्न उठना है तब फिर प्रायः के जो नियम हैं उन के अन्दर कार्यवाही होती है। अगर प्रायः का निर्णय यह हो जाता है कि नहीं, इस में सदन की मानहानि का सवाल नहीं उठता है तो यह नहीं उठाया जाता।

श्री बसंत साठ : अडर व्हाट रूल ?

श्री मधु लिमये : 225 के तहत।

SHRI VASANT SATHE: Have you given your consent under Rule 222 ?

MR. SPEAKER: If any privilege motion comes, without giving any consent, the Speaker has got the right to listen to the member, then listen to the minister and after that decide. I have not given my consent to him. I am just listening to him.

श्री मधु लिखये : अध्यक्ष महोदय, अध्यक्ष का यह स्वर्वासद अधिकार है कि अपनी तसल्ली के लिए सदस्यों की सुनें। यह तो सभी पार्लियामेंटो में अधिकार है।

SHRI BHAGWAT JHA AZAD. I agree, you have a right to hear him but on this point you have heard the member twice already. Let the reply come. But if you want to hear him every day, you can do so. We have no objection.

MR. SPEAKER. If you see the books on this, you will find that the Speaker has the inherent right to hear an hon member if he has some doubt, then ask the minister to say what he wants to say and then decide. I am very clear about it. He is vague and I am going to hear him for a short time, then hear the minister and then give my ruling. I have not given my consent.

SHRI VASANT SATHI: That is not the rule, unfortunately. Will you hear me first?

MR. SPEAKER. I am sorry, if this goes on like this, then I cannot ask the opposition members also not to do it. It is very difficult. I am not prepared for that.

SHRI VASANT SATHI. I am not challenging your ruling.

MR. SPEAKER. If I am in doubt, if I am not very clear on any point, instead of straightway giving my consent to it I can give two minutes to the member to explain what is the position so that I can satisfy myself, then I can ask the Minister to say whatever he has to say and then give my decision. We should see that this House does not go purely by the rigidity of those things. After all, this is democracy and we have to proceed.

श्री मधु लिखये : अध्यक्ष महोदय, अगर ये हल्ला करेंगे तो मैं नियम आप के सामने रख सकता हूँ। (स्वबचान) ... मैं भाषण करने के बजाय, केवल अपना वह नोटिस पढ़ कर सुनाता हूँ।.....

SHRI AMRIT NAHATA (Baumer): Sir, I rise on a point of order. You were kind enough to say that you have to seek some clarification.

MR. SPEAKER. Mr. Madhu Limaye, I am told by the Secretary that you have already read it in the House or made observations concerning it.

SHRI MADHU LIMAYE. That was a different proposition on a point of order. The Speaker allowed me to raise a point of order, not of privilege.

MR. SPEAKER. But you have read this notice.

श्री मधु लिखये : मैंने आप को दो पत्र लिखे हैं—नियम 225 के तहत। आप मेरे पत्रों का पढ़ सकते हैं। या ना आप पढ़िये, नहीं तो मैं पढ़ कर सुनाता हूँ। जो मैंने नोटिस दिया है—मैंने उस में मदन के अधिकार का सवाल उठाया है। उस में कांग्रेस या प्रतिपक्ष का कोई सवाल नहीं है। अगर मदन अपने अधिकारों का हनन करना चाहता है, तो मुझे कुछ नहीं कहना है। लेकिन मैंने जो नोटिस दिया है—वहाँ पढ़ कर सुनाऊंगा। उस के बाद मैंने महोदय का मरुईं आप, फिर आप को जो निर्णय करना हो, कीजिये।

MR. SPEAKER. Please do not try to create complications. If you want to read the notice, I have been told that you have already read the notice in this House.

SHRI MADHU LIMAYE. No, that was a letter to the Deputy-Speaker on a point of order.

वह नोटिस नहीं है। मैंने प्रोवाइन्ट ऑफ ऑर्डर पर पत्र लिखा था, वह पढ़ कर सुनाये। बाकायदा नोटिस तो मैंने बाद में दिया है।

SHRI AMRIT NAHATA: Sir, I rise on a point of order. You were kind enough just now to say that if you have some doubts for clarification, you could allow an hon Member to speak. What he is reading is the notice he has already sent to you and you have read it. Now

(Shri Amrit Nahata)

after reading it, if you have some doubts on which you want any clarification from Shri Madhu Limaye, he can give clarification on those doubts.

श्री मधु लिमये : जैसा आप आदेश देगे वैसा करने के लिये तैयार हूँ, लेकिन इन को नियमित कीजिये । आप जो कहेंगे मैं मानने के लिये तैयार हूँ ।

MR. SPEAKER: I am told this matter was already brought up by Shri Madhu Limaye in the House. Shri Madhu Limaye says that he read it on a point of order. Whether it was a point of order or not, the matter is already before the House.

श्री मधु लिमये : क्या ये कह सकेंगे कि क्या विषय है

अध्यक्ष महोदय मेरे लिये तो बड़ी मुश्किल है । जब मैं थोड़ा सा उन को बैठाना हूँ—आप एक और आफेन्सिव कर देते हैं ।

श्री मधु लिमये यह क्या आफेन्सिव की, आक्रमण की बात है—मुझे माफ कीजिये । इस के बारे में एक शब्द भी पूरी प्रीसीडिंग में नहीं कही थी । मैं आप की आज्ञा से, आप की अनुमति से खड़ा हूँ—इन को बीच में पढ़ने की क्या जरूरत है ?

अध्यक्ष महोदय : आप ने उसे प्वाइन्ट आफ आर्डर पर पढ़ा है, तो उस के बाद मिनिस्टर ज़ाब देंगे, अगर उस में कोई बात रह गई है, तो ज़ेमा आप ने कहा है कि आप ने दो लैटर्स और लिखे हैं ।

श्री मधु लिमये : अध्यक्ष महोदय, आप अपने निर्णय को कितनी दफा बदलेंगे ।

MR. SPEAKER: I am told....

श्री मधु लिमये : इस में टोल्ड का क्या मतलब है—प्रीसीडिंग का सवाल है, मैंने मान्ड्रीन का सवाल बाकायदा सही उठाया था, मैंने प्वाइन्ट आफ आर्डर उठाया था ।

MR. SPEAKER: I expressly asked you in the very beginning, "Did you lay it in the House? You said, "No". Again, I asked you, "Did you mention it in the House? You said, "No". Then, I insisted that you should speak. Now, this paper is before me. I find you have already mentioned it in the House.

श्री मधु लिमये : अध्यक्ष महोदय, मैंने सारे तथ्यों को नहीं रखा है । मैंने आप को यह पत्र लिखा है, उस में सारे तथ्य दिये हैं । आप मुझे अपने मुद्दों को रखने दीजिये—एक-दो-तीन-चार कर के रखूंगा । उस के बाद आप मंत्री महोदय को सुनिये—फिर आप का जा निर्णय हो वह दीजिये ।

MR. SPEAKER: This is on the 1st of September. My observations are:

"I want to tell Mr. Limaye that I am keeping his privilege motion. There is one no-Confidence motion also. I will take it up later on."

Mr. Limaye makes a statement after my observation. It is not the Deputy-speaker who was sitting; I was sitting at that time. Then, you have made a long speech here.

श्री मधु लिमये अध्यक्ष महोदय, मेरे 2 मिनट्स के पत्र का आप देखिये ।

अध्यक्ष महोदय : मेरे इन आब्सेवन्स के बाद आप ने कहा कि आप मुझे विनय करने दीजिये और उस के बाद—

After that, you have stated your entire case. In the very beginning, I asked you whether you had already mentioned it in the House. You said, "No"; I did not mention it in the House." In reply to my second observation also, you said, "No; it was a point of order raised before the Deputy-Speaker." It was not the Deputy-Speaker; it was the Speaker

श्री मधु लिखते मैंने मंत्र नहीं कही है—घ्राप ने कहा था कि मैं मिनिस्टर ने पहले पूछूंगा ।

MR. SPEAKER: I asked you in the very beginning whether you had already mentioned it in the House and you said, "No" But I find you have already mentioned it in the House So, what I shall do is to ask the Minister to make a statement

श्री मधु लिखते अध्यक्ष महोदय घ्राप मेरी बात सनिय—मैं खुलामा कर रहा हूँ । (स्वयंवाचन)

मैंने इसमें तीन मुद्दे उठाये थे—क्या इसमें पार्लियामेन्ट सिक्रेटैरियट की कोई गलती है ? क्या इसमें वित्त मन्त्रालय की कोई गलती है ? क्या इसमें इन्फर्मेशन मिनिस्टर की कोई गलती है ? उस क बाद मुझे मान्यम हुआ कि पार्लियामेन्ट सिक्रेटैरियट की कोई गलती नहीं है । वित्त मन्त्रालय ने भी समय पर दिया था । अब केवल एक मन्त्रान रह गया कि क्या इन्फर्मेशन मिनिस्टर ने समय पर पत्रकारों के बीच में मेरे प्रश्न और उन के उत्तर प्रचारित किये थे ? मैंने ता० 2 को घ्राप को बतलाया था कि राज्य सभा में भी इसी तरह प्रश्नों को दमाने का काम किया गया था और वहाँ पी० आर्डी० बी० के एक प्रकल्प के बारे में मतलब उठा था—

MR. SPEAKER The Minister will make a statement now

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): Mr. Speaker, Sir, with reference to Unstarred Question Nos 5121 and 5231 dated 31st August, 1973, the cyclostyled copies of the answers to the above Questions were made available at the P.I.B. Desk of the Press Room in Parliament House for the use

of the accredited Press Correspondents and reporters around 12 10 p.m. as soon as they were received from the Ministry of Finance.

The answers to all the other Questions of the day were received earlier and were made available as usual when the Question Hour was over The answers to Question Nos 5121 and 5231 of 31st August, 1973 were made available as soon as they were received There was no delay on P.I.B.'s part in making them available to the Press

It is not correct to say that the answers were not supplied to the Press Room In fact, the News Agencies carried the answers in the services and many newspapers have also published the answers

Answers to Parliament Questions are supplied to the Parliament Library direct by the Lok Sabha/Rajya Sabha Secretariat, and not by the P.I.B

To summarise, answers to Questions No 5121 and 5231 were, in fact, made available to the Press in due time and there was no question of any attempt at suppression of any proceedings of Parliament by the Press Information Bureau

श्री मधु लिखते अध्यक्ष महोदय अब प्रिविलेज मोशन बचन पी० आर्डी० बी० नव मीमित है इसमें मन्त्री का भी मन्त्रान नहीं है । घ्राप को निर्णय इस तान पर देना है । कई पत्रकार व जुगुने ने मुझ से कहा मैंने स्वयं उनका वन प्रकाशित किया है उनमें यह दोनों प्रश्न भाजब के प्रति घ्राप 227 की तहत प्रिविलेज कमेटी व घ्राप सभला भेजेगे तो उन पत्रकारों के नाम में घ्रापको दगा अघर घ्राप उनके तानत लेगे और पी० आर्डी० बी० के प्रकल्पों में भी घ्राप बुलायेगे तो सत्य का पता लगेगा । अब इसमें किसी मन्त्री का मन्त्रान नहीं आना है क्योंकि मन्त्री महोदय न यह नहीं कहा कि इसको सिकुनेट मत करो । अन्त पी० आर्डी० बी० ने, जो बनेख आते है उसमें इन प्रश्न

श्री मधु लिमये

को लगाया था नहीं इसका निर्णय प्रिविलेज कमेटी करे। इस सीमित मामले की याप प्रिविलेज कमेटी के पास भेजे। मैं पत्रकारों के नाम आपको देने के लिये तैयार हूँ।

श्री बर्नबीर सिंह: वित्त मंत्रालय से जो प्रश्न पहले छाये उनको बच करके हमने पहले रखा लेकिन इन दोनों के प्रश्नों के उत्तर बाद में भेजे पाम छाये इसलिए बच करने का उम समय टाइम नहीं था। जल्दी से जल्दी वह पत्रकारों को भि (अपबचान)।

श्री मधु लिमये 12 बजे इनको देना चाहिये। क्या 12 बजे तक अलग से या बच से दिया गया, इसकी जांच कीजिये और बाकी मुद्दों को छोड़िये।

MR. SPEAKER: The position is like this that all the answers come to the Secretariat. Some of them are laid in the Notice Office and some of them in the library office. These questions come to the House. We also supply to the Press....

SHRI MADHU LIMAYE: Do you supply also to the Press correspondents?

MR. SPEAKER: As the position goes, we also supply to the news agencies.

SHRI MADHU LIMAYE: Not to all Press correspondents?

अपबचान नहीं बच पर आप रोज देखते हैं रेण्डार्ड बड़ी होती है। मैंने मिनिस्टर से हमके बारे में पोजीशन पूछी है। मैं प्रिविलेज कर तो किम बात पर कर्क। मिनिस्टर ने कहा कि हमारा डिपार्टमेंट फ्रॉम और सक्स करता है वैसे ही हम यह भी करते हैं। हम जहाँ और इन्फार्मेशन देते हैं वहाँ यह भी देते हैं। उममें अगर आगे पीछे हो जाये तो यह मामला प्रिविलेज का नहीं है। जैसे और बातें करते हैं वैसे इसमें भी हो जाता है। लेकिन

उन्हें यह कहा कि इसमें अगर देते हैं तो ... दीजिए, अगर नहीं देते हैं तो सजिये हमें दे दीजिये।

This is not a matter of privilege. They are not bound to perform this function as part of their duty to the House. That is an administrative duty....

SHRI MADHU LIMAYE: Duty all the same.

यह इनकी इस्ती है, फर्ज है, कोई उपकार हमारे ऊपर नहीं कर रहे है।

MR. SPEAKER: You can discuss otherwise, the functioning of the Ministry. If you place it as a question of privilege, where are the regulations that they are bound by such and such duty to the House and they are not performing that duty to the House? On the other hand I would tell the Minister that, if they perform this social function voluntarily, that should be complete.

SHRI MADHU LIMAYE: That is the procedure laid down in the book of Mr. Kaul and Mr. Shakhder.

MR. SPEAKER: That should be complete. If the replies are placed later on, some procedure may be evolved to inform me the reason as to why the replies were given later on. But, so far as the privilege is concerned, no privilege is made out.

SHRI H. N. MUKERJEE (Calcutta—North-East): The question of privilege apart, do you imply—from your observations, unfortunately, that implication comes to my mind—that the PIB or similar organizations can discriminate, pick and choose and supply?....

MR. SPEAKER: They should not.

SHRI DINEN BHATTACHARYYA (Serampore): That is the whole point.

SHRI H. N. MUKERJEE: That will give room for the PIB from now onwards to discriminate. That is a matter which impinges upon the rights of the House....

MR. SPEAKER: I very much hope that the Minister will take it as an advice from me that there should be a complete service. Nothing like pick and choose, if they want. Either they do not do it—we do not mind if they do not do it—but if they do it, it should be a complete picture.

SHRI H. N. MUKERJEE: It is not a question of your hope. It is not a question of the Speaker's hope. It is a question of the rights of the House. I want that the question of discrimination by the agency has to be investigated, whichever agency has to be investigated, whichever be the agency—not the Privileges Committee perhaps—but by somebody else.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL): May I clarify one thing? I think my hon colleague has already clarified it. In this particular case, what happened was that for these two particular questions, the replies were received by us at 12.10. That is why there was some delay in giving it to the Press. That is the main thing.

श्री मधु लिमये मैं ने एतराज किया. प्रॉटेस्ट किया तब प्रसारित किया, यह सच है।

SHRI I. K. GUJRAL: No, no. That is wrong. At 12.10 it was placed in the Press Room and they were taken ... (Interruptions)

श्री मधु लिमये . आप बतिये मेरे साथ, प्रेम करेव्यापेट्स के सामने फंमला हूँ दीजिये ।

SHRI I. K. GUJRAL: So far as I am concerned, I think my statement, as I am a member of the House here and I am speaking in the House....

SHRI MADHU LIMAYE: You are not a member of this House.

SHRI I. K. GUJRAL: My statement should be taken in comparison with any statement made by anybody outside. The main point is that we placed these replies in the Press Room at 12.10 because they were received late.... (Interruptions) I have got all the papers here as to how many papers published this news on the basis of the information given to them. They would not have published them if the information was not given

श्री मधु लिमये . मैं ने उन का ध्यान खीचा था. आप श्रेय, क्रेडिट न लीजिये । मैं ने यहा हाउस मे सवाल उठाया ।

SHRI I. K. GUJRAL: If my hon. friend wants to go and publicise himself, he is welcome to do so and I have no objection.... (Interruptions) That is one thing. We have also performed our duty. Also it was given to the PTI.

Secondly, your observations are always respected. What we normally do is.....

श्री मधु लिमये : आरने आश्वामन मागा है, उनके बारे मे कुछ कह ही नहीं र हैं ।

SHRI I. K. GUJRAL: If they do not want to hear me, what can I do? Usually the replies are received by us at about 10 O'clock. Then, they are sorted out and are brought here and placed in the Press Room. They are available to the Press at about 12 O'clock. Sometimes, it does happen that the replies in the concerned Ministry are not finalised till the last moment. That is why, the replies are received sometimes late and at 12.10 or 12.15 they are placed in the Press Room.

श्री मधु लिमये : आप 12 बटे पहले संवाइये, शाम को संवाइये प्रश्नोत्तर के पहले की शाम को ।

SHRI SEZHIAN (Kumbakonam):

The point is this. He says that the replies were received at 12.10. According to the Rules of Procedure, the answers to questions which have not been taken up for reply here and the answers to the unstarred questions, should be placed on the Table of the House at 12 O'clock. From the Minister's statement, it seems that the replies were received after 12 O'clock or at 12.10. That means that they could not have been given for publication. I want to know how a reply received after the time could be laid on the Table of the House and how can it be released to the Press?

MR SPEAKER: We have had enough discussion. We do it every day, throughout the session, even though there was enough time earlier. This extension was mainly meant for discussion on the Plan. Yet, these matters are brought up even now. Please don't do it. Let us pass on to the business of the House. I request hon. Members not to take up the time of the House tomorrow like this. Pure Plan, nothing else.

Now, Papers to be laid on the Table

12.41 hrs.

PAPERS LAID ON THE TABLE

CENTRAL EXCISE (9TH AMENDMENT) RULES, NOTIFICATIONS UNDER A P EXCISE ACT, 1968 AND INDIAN STAMPS ACT, 1899 AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table:—

- (1) A copy of the Central Excise (Ninth Amendment) Rules 1973 (Hindi and English versions) published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 25th August, 1973, under section 38 of the Central Excises and salt Act, 1944. [Placed in Library See No. IT-5604/73.]

- (2) A copy of Notification No. 2391-J2/70-34, Revenue (T) published in Andhra Pradesh Gazette dated the 17th July, 1973, making certain amendments to the Andhra Pradesh Arrack Manufactory Rules, 1971, under sub-section (4) of section 72 of the Andhra Pradesh Excise Act, 1968, read with clause (c) (ii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh. [Placed in Library See No. LT-5605/73.]

- (3) (i) A copy of Notification No. Q3 1812 77 11, published in Andhra Pradesh Gazette dated the 27th July, 1973 making certain amendments to the rules for the supply and distribution of Stamps as in force in the State of Andhra Pradesh under sub-section (2) of section 75 A of the Indian Stamp Act, 1899 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library See No. IT-5606/73.]

MEMORANDUM OF THE ACTION TAKEN ON THE REPORT OF COMMISSION OF INQUIRY RE AIR INDIA STOWAWAY INCIDENT

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR SAROJINI MAHISHI): I beg to lay on the Table a copy of Memorandum (Hindi and English versions) of the action taken on the report of the Commission of Inquiry in respect of the Air India stowaway incident of March 3, 1973. [Placed in Library See No. LT-5607/73.]